

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-53/14(1)/ND/18

In the matter of :

Johnson Leather World Limited

... PETITIONER

SECTION :

Under Section 14 (1)

Order delivered on 28.5.2018

Coram :

Dr. Deepti Mukesh,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj,

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Arvind Kushwaha, Advocate

For the Respondent/Corporate Debtor :

For the Intervener

:

ORDER

Learned authorized representative for the Appellant is present and states that the Minutes of Board meeting taking approval for filing the present petition is placed along with the petition and the petition is filed within the time and seeks directions for publication of the petition. Ld. AR/Company Secretary is directed to publish the Notice of said application/petition in two local newspapers, namely, one in "Business Standard" in English and Vernacular – "Business Standard" in Hindi within 2 weeks from today and accordingly inform the ROC.

List for further consideration on 10.7.2018.



(V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit